

State Vs Parveen

FIR No. 63/2013 P.S Saha.

Present: Shri Avtar Singh, APP for the State.

Accused Parveen absent.

Executing Constable ESI Ram Pal No.163/R appeared before this court and made a statement recorded and placed on file separately. He stated that he went to the house of the accused Parveen on 20.07.2016 and could not find the accused. He further stated that he affixed the copy of proclamation outside the house of accused and has also affixed the copy on the notice board of this court.

It appears that the proclamation has been effected on 20.07.2016. 30 days time have expired which has to be given to the accused to appear before this court. Case called several time since morning but accused Parveen has not appeared before this court. It is 3:30 pm. No further wait is justified. **Hence, accused Parveen is declared proclaimed person.** Now to come up on **07.10.2016** for evidence under Section 299 Cr.P.C. Pws be summoned for the date fixed.

Harjeet

-sd-  
(Rajvinder Singh)  
JMIC/Ambala/29.08.2016

State vs. Ashu etc.

Present: Shri Avtar Singh Saini, APP for the State.  
Accused Ajay alias Ashu proclaimed person v.o.d.  
01.06.2016.  
Accused Nitin alias Koch not present.

It has been brought to the notice of the Court by the learned APP for the State that in the present case there are two accused persons namely Ashu alias Ajay s/o Nanak Chand Puri and Nitin alias Koch s/o Kimti Lal. However, the proceedings are only shown to be pending against the only accused Ajay alias Ashu. The file perused. Perusal of the case file shows that both the accused were granted bail on 17.8.2012 by court and thereafter the case was fixed for further proceedings. That on 23.10.2012 exemption application of both the accused were allowed and case was fixed for 13.12.2012 for awaiting of the challan. That on 13.12.2012 again exemption application was moved and case was fixed for 05.04.2013 for awaiting of the challan. That on 27.8.2013 no one has appeared on behalf of accused persons and non-bailable warrants against them were issued for 30.01.2014. That on 30.01.2014 proceedings against the only accused Ashu have been shown to be taken and thereafter only accused Ashu has shown absent and arrest warrants were issued against him again and again to secure his presence. Lastly, proclamation was issued against the accused Ashu and he was declared proclaimed person on 1.6.2016. Perusal of all the zimni orders after 30.1.2016 shows that no proceedings has been taken against the accused Nitin alias Koch. Same appears to have inadvertently happened. As there are two accused in the present case. One has already been declared proclaimed person on 1.6.2016 and presence of other accused is also necessary. So, firstly, let court notice against accused Nitin alias Koch be issued for 02.11.2016 for his appearance in the court.

-sd-  
(Rajvinder Singh)  
JMIC/Ambala/8.9.2016

State Vs Rajeshwari 10416

Present: Sh. Avtar Singh APP for the State.  
Accused Rajeshwari declared proclaimed person v/o dated  
21.08.2015.  
Accused Sheela declared proclaimed person v/o dated  
21.08.2015.

No Pw is present. Notice issued to Pw Ranjit Kaur received  
back unserved. Let fresh notice be issued against him for 25.11.2016. Wit-  
nesses be also summoned for the date fixed.

Harjeet

-sd-  
(Rajvinder Singh)  
JMIC/Ambala/08.09.2016.

State Vs Sohan Lal      1996

Present:      Shri Avtar Singh,, APP for the State.  
                 Accused Sohan Lal already proclaimed person v.o.d.  
                 20.07.2016.

The ld. APP requested to get his statement recorded and also of the Naib court regarding duplicate copy of the challan. Heard. Allowed.

The Naib court of this court has given a statement duly recorded and placed on file separately that the duplicate photostate copy of challan of the present file has already been given for the purpose of reconstruction of file. The ld. APP has further given a statement recorded and placed on file separately that he has seen and counter checked the duplicate copy of challan given by naib court which belongs to present file. He further stated that there was no other document available with the prosecution to be placed on file at the present stage.

No Pw is present. Summons issued to witnesses under Section 299 Cr.P.C not received back. Let fresh notice to the witnesses be issued for 02.11.2016.

Harjeet

-sd-  
(Rajvinder Singh)  
JMIC/Ambala/09.09.2016



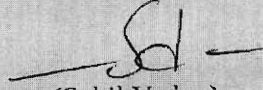
Sandeep Vs. Ram Kumar

Present: Complainant in person represented by Sh. Ravinder Pal, Advocate.

Today the case was fixed for appearance of accused Ram Kumar. Requisite time has lapsed. Further wait is not justified. As such accused Ram Kumar is declared proclaimed person. File be consigned to the record room after due compliance with a note in red ink that it be not destroyed as it will be reopened as and when presence of accused Ram Kumar is secured. Intimation be sent to the S.P. Ambala through learned District & Sessions Judge, Ambala.

Dated: 07.09.2016

(rinku)

  
(Sahil Yadav)  
JMIC/Naraingarh